

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP (IB) No. 187/9/NCLT/AHM/2020

Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
NATIONAL COMPANY LAW TRIBUNAL , AHMEDABAD BENCH ON 28.09.2020

Name of the Company: Durst image Techology India Pvt. Ltd.
V/s
Cengres Tiles Ltd.

Section: Section 9 the Insolvency & Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Jwail Soneji appeared for the Operational Creditor.

Learned PCS Mr. Kunjal Dalal appeared for the Corporate Debtor. He undertakes to file Vakalatnama within seven days along with the Board Resolution and seeks some time to file Affidavit-in-reply.

The Corporate Debtor to file Affidavit-in-reply within **seven days** by serving advance copy to the Operational Creditor.

The Operational Creditor may file its rejoinder, if any, thereafter, within **seven days** (not more than three pages) by serving an advance copy to the other side.

The matter stands adjourned for further consideration to 07.12.2020

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 28th day of September 2020.